MR. DEPUTY CHAIRMAN: Are there still some points left?

SHRI C. P. N. SINGH: I have got every point noted...

SHRI PILOO MODY: He must answer all the questions. He is doing well. Let him do.

SHRI C. P. N. SINGH: Regarding doctors abroad, it is quite true that a number of doctors-I do not know the exact number, the Member has put it at 15000-are involved. We must realise that the facilities and advantages that we have in our country are not as developed as, say, in the West. These doctors who have gone out of the country, if they return-the majority to return-it is an advantage, because they are exposed to facilities, to research which is not available in India. So they come back with more knowledge, more experience, with the latest techniques and innovations and they now have the facility of importing equipment getting equipment which will help thousands and thousands of people in India who are deprived of that kind of medical attention.

The last point was regarding the Gajendragadkar Committee. But this was along with the other suggestions that the honourable Member has given. I assure the honourable Member that we will have all the suggestions looked into with all seriousness, and I do hope the honourable Member next time will not be as discouraged as he is today regarding frustration in the scientific community.

DR BHAI MAHAVIR: One small thing. Will he consider the difficulties which presently the scientists suffer from because the CSIR is a registered society and therefore, is beyond the surveillance of Parliament as well as courts. When every penny spent on it is coming from the public exchange, why should the scientists not have the protection of Parliamentary scrutiny and judicial review?

SHRi C P- N. SINGH: This is a suggestion by the honourable Member. I cannot give any assurance. We will first look into what the honourable Member bas said, and see what is feasible.

DR, BHAI MAHAVIR: Please consider

MR. DEPUTY CHAIRMAN: The discussion will continue after lunch.

सदन की कार्यवाई दोपहर दो बजकर दस मिनट तक के लिये स्थिगित की जाती हैं।

The House then adjourned for lunch at ten minutes past one oi the clock.

The House reassembled after lunch at fifteen minutes past two of the clock. The Vice-Chairman <Shn R. Ramakrishnan) in the Chair.

## MOTION FOR ELECTION TO THE CENTRAL ADVISORY BOARD OF EDUCATION

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Before proceeding with the Calling Attention, Mrs. Sheila Kaul will move a motion for election to the Central Advisory Board of Education.

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL1; Sir, I move:

"That in pursuance of paragraph 3 of the Government of India, Minis. tr<sub>v</sub> of Education and Culture (Department of Education) Resolution No. F. 1-1/80-PN.2, dated the 14th September 1982, read with item No. 5 oi the Annexure thereto, this House do proceed to elect, In snch manner as the Chairman may direct, one member from among the members of the House, to be a member of the Cental Advisory Board of Education."

The question wat put and the motion waj adopted.